

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 02 & 09 of 2019**

**IN THE MATTER OF:**

**M/s. Global Business Corporation**

**.....Appellant**

**Vs.**

**Punjab National Bank & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr. Himanshu Handa, Advocates**

**For Respondents: Mr. Raghav Sharma, for Ms. Nishi Chaudhary**

**O R D E R**

**30.08.2019** - Mr. Raghav Sharma, Advocate for Appellant submits that Advocate Ms. Nishi Chaudhary, learned counsel is for PNB and her mother-in-law has suffered cancer and is hospitalized. We are not inclined to grant any time because when the matter was taken on 19<sup>th</sup> July, 2019, time was sought on the ground that Ms. Nishi Chaudhary is suffering from illness. Now more than one and half months have passed on ground of illness of one or the other. Learned counsel for PNB is asking for time. By way of last chance, we allow counsel for PNB to address this Appellate Tribunal and if necessary, some other counsel is engaged.

....contd.

Post the case for 'admission' (after notice) on **4<sup>th</sup> September, 2019**  
within five cases.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

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